

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 024/2022/RG/LP Dated: 04-05.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Danish Nazir Wani**  
**S/O Nazir Ahmad wani**  
**R/O Gojwara Tulwari, Srinagar**

vide notification No. 055 dated 10.10.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

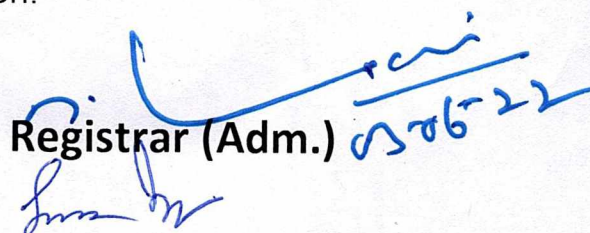
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19487-94/RG/LP Dated: 04-05.2022

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2. Secretary, Bar Council of India, New Delhi.
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5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Nazir Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 05-06-22



# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 825/2022 /RG/LP Dated: 04 .05.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zubair Showkat**  
**S/O Showkat Ahmad Akhoon**  
**R/O Jajal Sahib, District Baramulla**

vide notification No. 822 dated 21.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

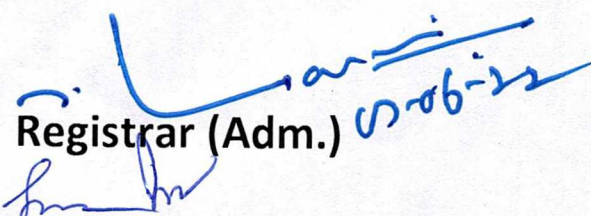
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19495-502 /RG/LP Dated: 04 .05.2022

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4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Showkat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 826/2022 /RG/LP Dated: 04.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rameez Shaheen**

**S/O Ahmadulla Najar**

**R/O Waghama, Bijbehara, Bunpora, Distret Anantnag**

vide notification No. 734 dated 19.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 19503-10 /RG/LP Dated: 04.06.2022

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4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameez Shaheen, Advocate**  
.....for information and necessary action.

Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 827/2022 /RG/LP Dated: 04.06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rawhan Rafiq**  
**D/O Mohammad Rafiq Parrey**  
**R/O Putushahi, Parrey Mohalla, Tehsil & District Bandipora**

vide notification No. 732 dated 19.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19511-18 /RG/LP Dated: 04.06.2022

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4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rawhan Rafiq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 828/2022/RG/LP Dated: 04-06.2022

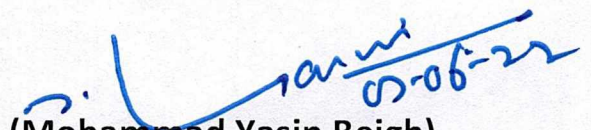
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishfaq Farooq Shah**  
**S/O Farooq Ahmad Shah**  
**R/O Lal Pora, Lolab, District Kupwara**

vide notification No. 921 dated 22.11.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

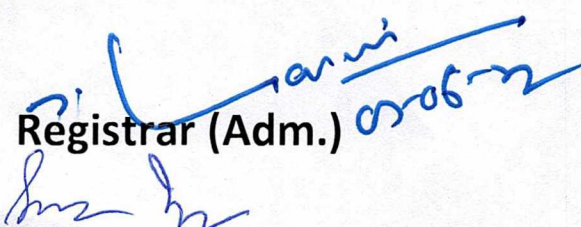
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19519-26/RG/LP Dated: 04-06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Farooq Shah, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 829/2022/RG/LP Dated: 04-.06.2022

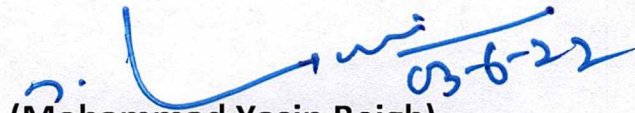
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ayan Aijaz Baba**  
**S/O Aijaz Hussain Baba**  
**R/O Hamami Mohalla, Tral, District Pulwama**

vide notification No. 1732 dated 10.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

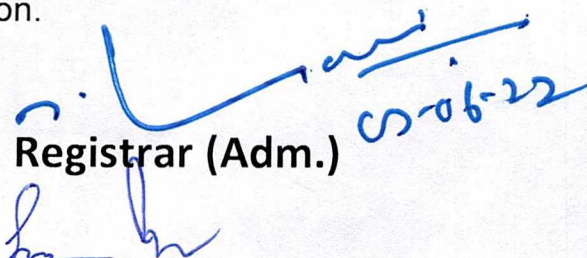
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19527-34/RG/LP Dated: 04-.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayan Aijaz Baba, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 830/2022 /RG/LP Dated: 04-.05.2022

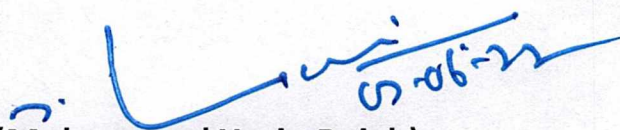
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Arvind Singh Verma**  
**S/O Sham Lal Verma**  
**R/O Village Sunail, Tehsil Akhnoor, District Jammu**  
**A/P Preet Nagar Digiana, Gobind Lane, Jammu**

vide notification No. 1106 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

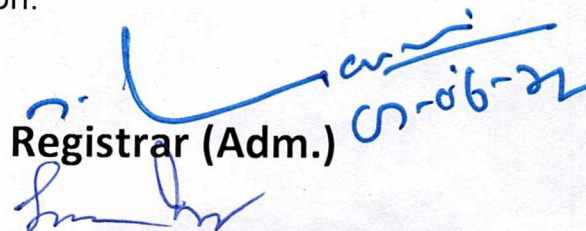
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19535-42 /RG/LP Dated: 04-.05.2022

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arvind Singh Verma, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 831/2022 /RG/LP Dated: 04-.06.2022

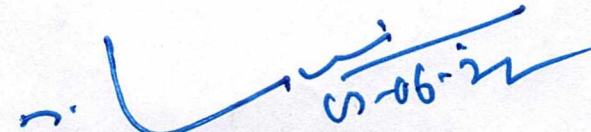
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shivantika Gupta**  
**D/O Sanjay Gupta**  
**R/O Bhimber, Bakshi Nagar, Jammu**  
**A/P H.No.16, W.No.41, Friends Colony, Opp. BSF Head Quarter, Paloura, Jammu.**

vide notification No. 1696 dated 16.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

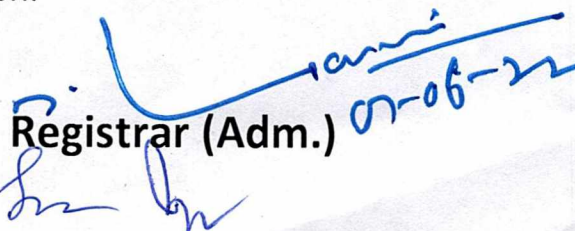
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19543-50 /RG/LP Dated: 04-.06.2022

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivantika Gupta, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 832/2022 /RG/LP Dated: 04-.06.2022

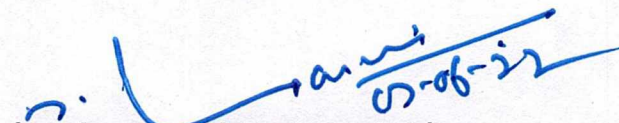
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mudasir Ali**  
**S/O Ali Mohammad Lone**  
**R/O Nadihal Rafiabad, Tehsil & District Baramulla**

vide notification No. 1727 dated 17.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

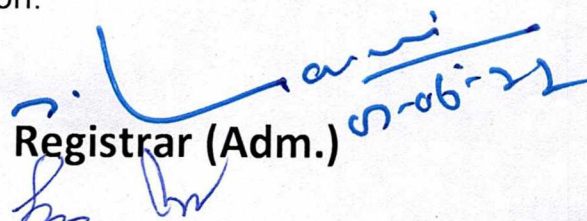
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19551-58 /RG/LP Dated: 04-.06.2022

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4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 833/2022 /RG/LP Dated: 04-.05.2022

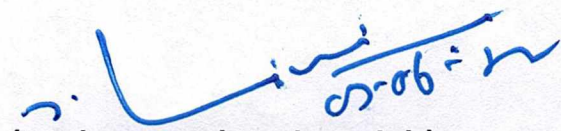
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Javid Ahmad Khan**  
**S/O Abdul Rehman Khan**  
**R/O Utterpora, Harpora, District Shopian**

vide notification No. 748 dated 19.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

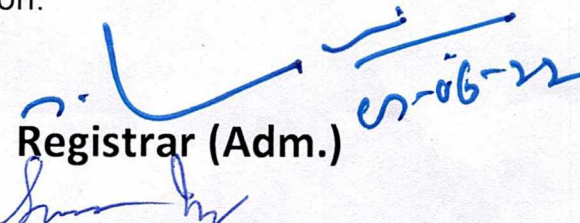
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19559-66 /RG/LP Dated: 04-.05.2022

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Ahmad Khan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 834/2022 /RG/LP Dated: 04-.06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Stanzin Nakdon**  
**D/O Rigzin Dawa**  
**R/O Gia, Lato Pa, Tehsil & District Leh.**

vide notification No. 1676 dated 06.03.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19567-74 /RG/LP Dated: 04-.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Stanzin Nakdon, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 835/2022 /RG/LP Dated: 04 - 06.2022

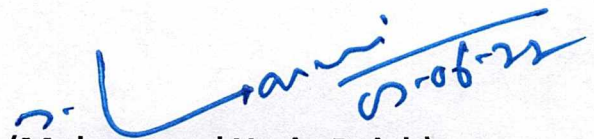
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Divya Sharma**  
**D/O Khem Raj Sharma**  
**R/O W.No.5, Hakkal, Shiv Mohalla, Jammu**

vide notification No. 1581 dated 10.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

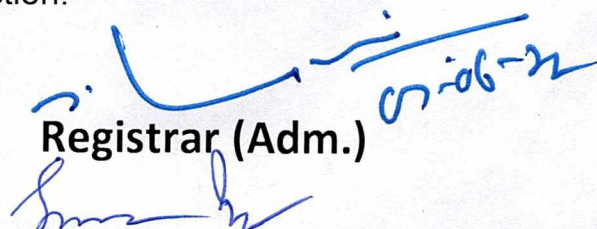
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19575-02 /RG/LP Dated: 04 - 06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 836/2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vivek Slathia**

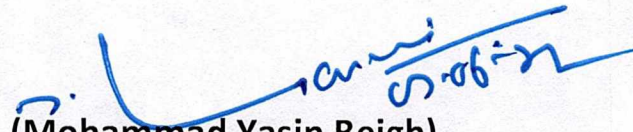
**S/O Joginder Singh Slathia**

**R/O Gurha Slathia (Mandi Andrash), Vijaypur, Tehsil & District Samba**

vide notification No. 1158 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

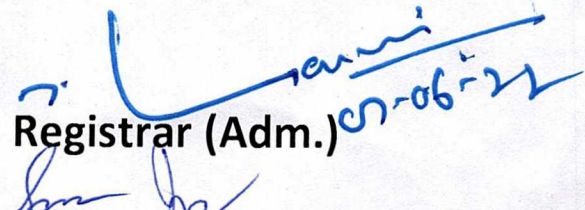
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19503-90 /RG/LP Dated: 04-.06.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Slathia, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 837/2022 /RG/LP Dated: 04-.05.2022

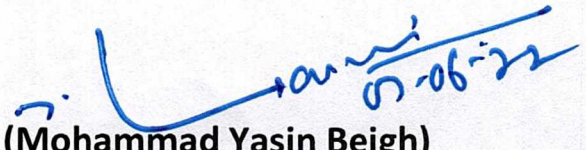
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Saima Sidiq**  
**D/O Mohammad Sidiq Chiloo**  
**R/O Mughal Masjid, Hawal, Tehsil Khanyar, District Srinagar**

vide notification No. 1753 dated 18.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

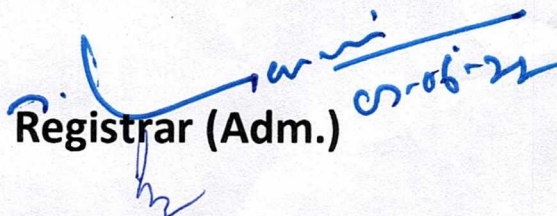
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19591-98 /RG/LP Dated: 04-.05.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Sidiq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 838/2022/RG/LP Dated: 04-.06.2022

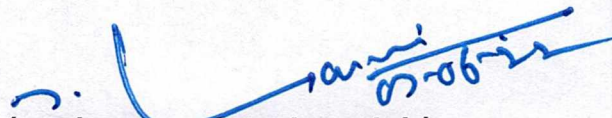
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Midhat Khanum**  
**D/O Gulab Ud Din Badhana**  
**R/O Mayam Boniyar Baramulla**  
**A/P Baghat Gurudwara Lane, H.No.19, Barzulla, Srinagar**

vide notification No. 1468 dated 06.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

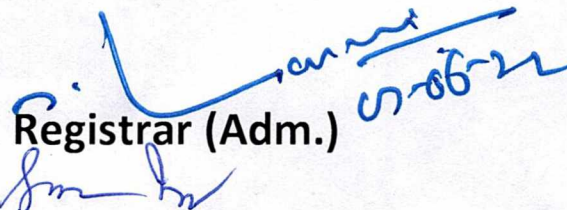
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19599-607/RG/LP Dated: 04-.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Midhat Khanum, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 839/2022/RG/LP Dated: 04.06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ikna Javed**  
**D/O Javed Iqbal**  
**R/O Near Post office, Malipath, Kishtwar**

vide notification No. 1331 dated 02.01.2019 for a period of one year has been extended till 37.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19608-15/RG/LP Dated: 04.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ikna Javed, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 840/2022 /RG/LP Dated: 04 .06.2022

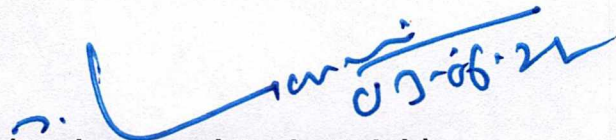
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jawaid Ahmad Bhat**  
**S/O Gh. Hassan Bhat**  
**R/O Shangas, Bongam, Eidgah/Tulbagh, District Anantnag**

vide notification No. 1377 dated 30.3.15 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

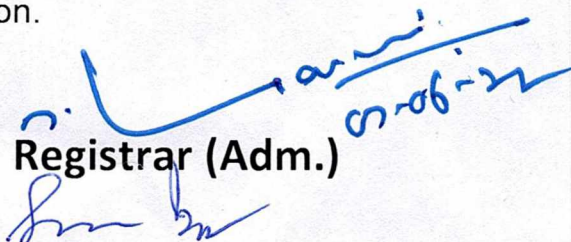
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19616-23 /RG/LP Dated: 04 .06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jawaid Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 941/2022/RG/LP Dated: 04.05.2022

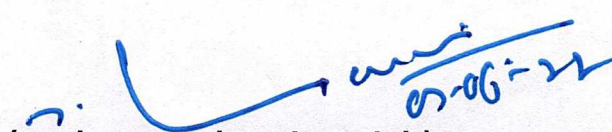
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ulfat Jan****D/O Mohammad Yousuf Ganie****R/O Locktipora, Hafizabad, Bijbehara, District Anantnag**

vide notification No. 150 dated 18.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19624-31/RG/LP Dated: 04.05.2022**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Jan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 842/2022/RG/LP Dated: 04-06-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Junaid Amin**  
**S/O Mohammad Amin Bhat**  
**R/O Undrooni Kathi Darwaza, Rainawari, Mohalla Ashraf Khan, Tehsil**  
**Khanyar, District. Srinagar**

vide notification No. 857 dated 18.10.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)

**Registrar (Adm.)**

No: 19632-39/RG/LP Dated: 04-06-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Amin, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 843/2022/RG/LP Dated: 04.06.2022

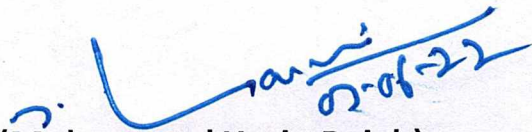
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Fahad Hussain**  
**S/O Sajid Hussain**  
**R/O H.No.21, Lane NO. 7, Vidhata Nagar, Bathindi, Jammu**

vide notification No. 1350 dated 03.01.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

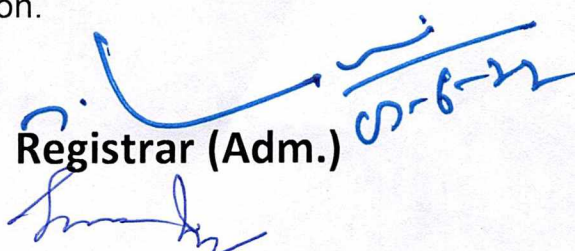
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19640-47/RG/LP Dated: 04.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fahad Hussain, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 844/2022/RG/LP Dated: 04-06-2022

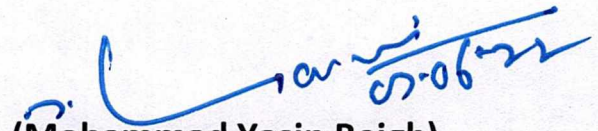
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ikhlaq Hussain Shah**  
**S/O Akram Hussain Shah**  
**R/O Sanai, Surankote, District Poonch**

vide notification No. 767 dated 01-03-2013 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

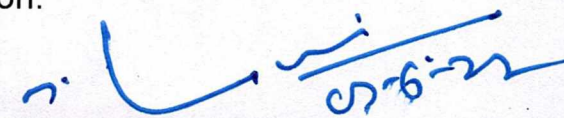
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19648-55/RG/LP Dated: 04-06-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ikhlaq Hussain Shah, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 845/2022 /RG/LP Dated: 04-.05.2022

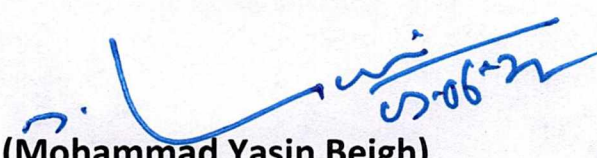
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jasmeena Wahid**  
**D/O Ab Waheed Malik**  
**R/O Hanji Danter, Anantnag**  
**A/P Noor Abad Colony, Chowadi, Jammu**

vide notification No. 1051 dated 19.03.2014 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19656-63 /RG/LP Dated: 04-.05.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasmeena Wahid, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 846/2022/RG/LP Dated: 04-.06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ishrat Gulzar**  
**S/O Gulzar Ahmad Sheikh**  
**R/O Manigam, Eid Mohalla, Tehsil Mattan, District Anantnag**

vide notification No. 719 dated 19.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

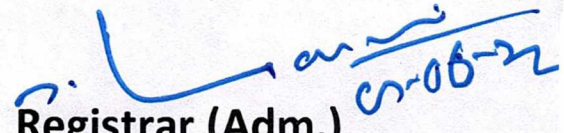
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19664-71/RG/LP Dated: 04-.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishrat Gulzar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 847/2022/RG/LP Dated: 04-06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Arif Nayak**  
**S/O Safdar Ali Nayak**  
**R/O Lamber, tehsil Banihal, District Ramban**

vide notification No. 1750 dated 30.03.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

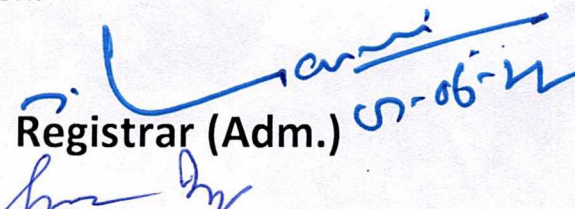
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19672-79/RG/LP Dated: 04-06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arif Nayak, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 848/2022/RG/LP Dated: 04-.06.2022

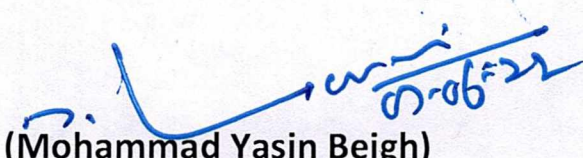
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ahzaz Ul Haq**  
**S/O Haq Nawaz Mirza**  
**R/O Ladote, P.O. Kalal Kas, District Rajouri**  
**A/P Badhoon, District Rajouri.**

vide notification No. 874 dated 02.03.2012 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19680-87/RG/LP Dated: 04-.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahzaz Ul Haq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 849/2022/RG/LP Dated: 04.06.2022

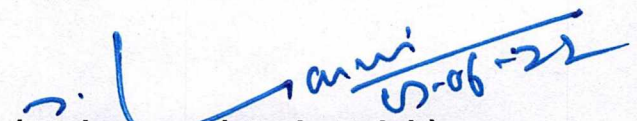
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Karman Singh Johal**  
**S/O Kulwant Singh Johal**  
**R/O 132-A, Gurnam Niwas, Wazarat Road, Jammu**

vide notification No. 1352 dated 20.12.17 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

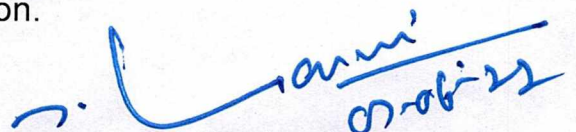
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19688-95/RG/LP Dated: 04.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karman Singh Johal, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 850/2022 /RG/LP Dated: 04..05.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gourav Sanmotra**  
**S/O Devraj Sanmotra**  
**R/O Ward No.2, House No.14, Tea Garden Katra, Reasi**

vide notification No. 52 dated 06.04.2017 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

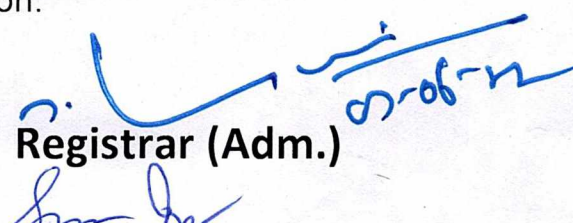
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19696-702 /RG/LP Dated: 04..05.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Sanmotra, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 851/2022/RG/LP Dated: 04-06-2022

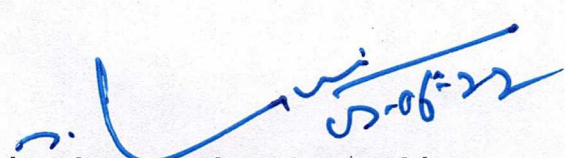
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Majid Mushtaq Khan**  
**S/O Mushtaq Ahmad Khan**  
**R/O Challa Gund Haihama, District Kupwara**

vide notification No. 1255 dated 07-12-2017 for a period of one year has been extended till 31-12-2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19703-10/RG/LP Dated: 04-06-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Majid Mushtaq Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 852/2022/RG/LP Dated: 04.06.2022**

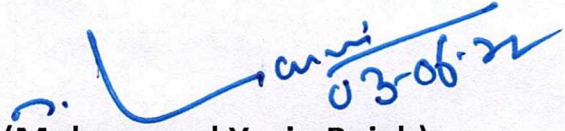
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Muzzafer Ahmad Naikoo**  
**S/O Mohd Ramzan Naikoo**  
**R/O Grand Aishmuqam, Sakh Mohalla, District Anantnag**

vide notification No. 556 dated 02.08.2016 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

**No: 19711-18/RG/LP Dated: 04.06.2022**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzzafer Ahmad Naikoo, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 854/2022/RG/LP Dated: 04-.06.2022

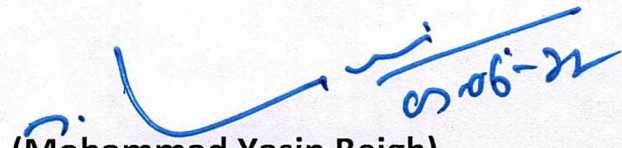
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Faiza Shafi**  
**D/O Mohd Shafi Zargar**  
**R/O Illahi Bagh, Sheeshbagh, H.No.38, Srinagar**

vide notification No. 779 dated 19.09.19 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19756-63/RG/LP Dated: 04-.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faiza Shafi, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 855/2022 /RG/LP Dated: 04-06-2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shaheela Khurshid**  
**D/O Khurshid Ahmad Bhat**  
**R/O Zakura, North, District Srinagar**

vide notification No. 810 dated 20.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19764-71 /RG/LP Dated: 04-06-2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shaheela Khurshid, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 856/2022 /RG/LP Dated: 04.06.2022

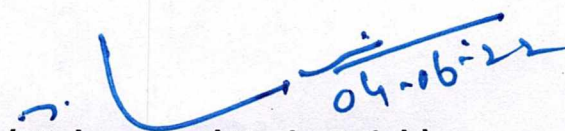
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bukhtair Hussain Shah**  
**S/O Akram Hussain Shah**  
**R/O Sanai, Mohalla Gani, Tehsil Surankote, District Poonch**

vide notification No. 109 dated 17.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19772-79 /RG/LP Dated: 04.06.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bukhtair Hussain Shah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 04.06.22



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 857/2022 /RG/LP Dated: 04 .06.2022

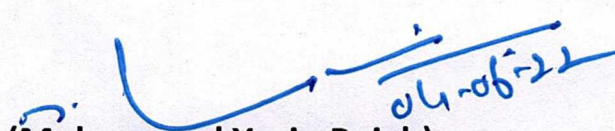
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tushar Sharma**  
**S/O Vinay Sharma**  
**R/O Ward No.5, Samote, Tehsil Surankote, District Poonch**

vide notification No. 153 dated 18.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19780-07 /RG/LP Dated: 04 .06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 858/2022/RG/LP Dated: 04-06.2022

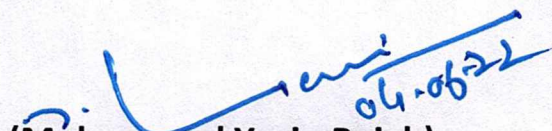
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aman Slathia**  
**S/O Satpal Singh**  
**R/O V.P. O. Gurha, Slathia, Mandi, Vijaypur, District Samba**

vide notification No. 1630 dated 28.03.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19788-95/RG/LP Dated: 04-06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Slathia, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 859/2022 /RG/LP Dated: 04-.06.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Neha Bharti**


**D/O Sham Lal**

**R/O Village Bheri P.O Bhalwal Bragmana, Tehsil Akhnoor, District Jammu**

vide notification No. 1052 dated 09.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19796-803 /RG/LP Dated: 04-.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Bharti, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 860/2022/RG/LP Dated: 04-05.2022

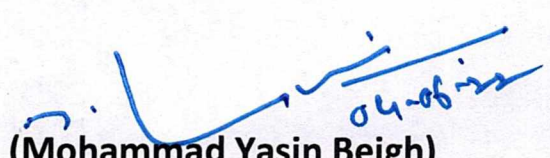
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kashish Mahajan**  
**D/O Sudershan Kumar Gupta**  
**R/O Nagarota, Gujroo, Tehsil Ramkot, District Kathua**  
**A/P H.No 7, Shiva Enclave, Sec-2, Pamposh Colony, Janipur, Jammu**

vide notification No. 1615 dated 11.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19804-11-/RG/LP Dated: 04-05.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kashish Mahajan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 861/2022/RG/LP Dated: 04-05.2022

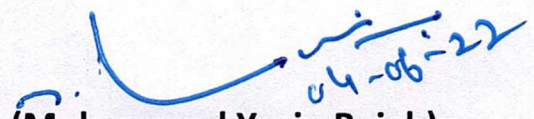
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tejashwar Singh Chib**  
**S/O Hardev Singh Chib**  
**R/O H.No.790, Sector-C, Sainik Colony, Jammu**

vide notification No. 1155 dated 10-01-2020 for a period of one year has been extended till 31-12-2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19812-19/RG/LP Dated: 04-06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K HighCourt Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tejashwar Singh Chib, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 862/2022 /RG/LP Dated: 04-.06.2022**

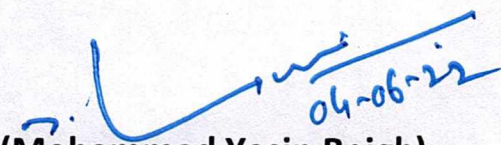
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aasim Bin Rafiq**  
**S/O Mohammad Rafiq Beigh**  
**R/O Bazar Masjid, Bohri-Kadal, Hanfi, District Srinagar**

vide notification No. 1737 dated 18.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

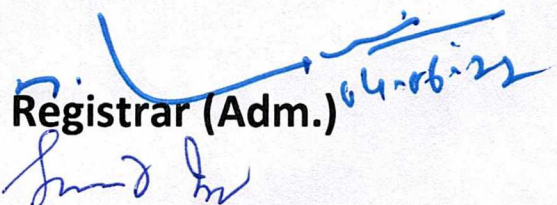
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

**No: 19820-28 /RG/LP Dated: 04-.06.2022**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aasim Bin Rafiq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 863/2022/RG/LP Dated: 04-05.2022**

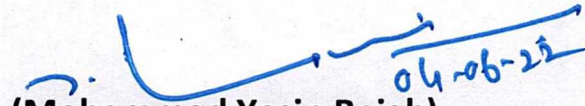
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nisar Ahmad Dar**  
**S/O Gh Nabi Dar**  
**R/O Kuchmula, Tral, Bhagwadi Mohalla District Pulwama**

vide notification No. 933 dated 22.11.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

**No: 19828-35/RG/LP Dated: 04-05.2022**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nisar Ahmad Dar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 864/2022 /RG/LP Dated: 04-.05.2022**


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kajal Parihar  
D/O Sharwan Kumar  
R/O Village Matta, District Kishtwar**

vide notification No. 1325 dated 02.01.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

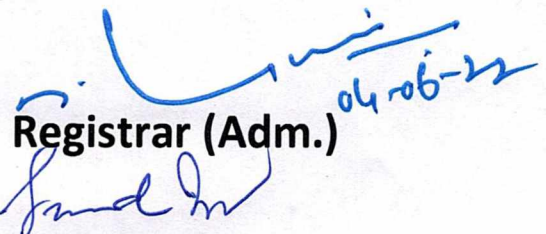
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

**No: 19836-43 /RG/LP Dated: 04-.05.2022**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kajal Parihar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 865/2022/RG/LP Dated: 04-05.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rasik Ahmad Lone**  
**S/O Ghulam Nabi Lone**  
**R/O Hardpora, Lonepora, Tehsil Kokernag, District Anantnag**

vide notification No. 118 dated 22.10.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19044-51/RG/LP Dated: 04-05.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rasik Ahmad Lone, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 866/2022/RG/LP Dated: 04.05.2022

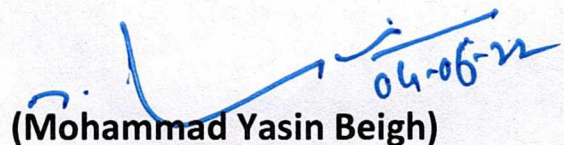
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rafiya Ahad**  
**D/O Abdul Ahad Dar**  
**R/O New Airport Road Humhama, Tehsil & District Budgam**

vide notification No. 1730 dated 17.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19852-59/RG/LP Dated: 04.05.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rafiya Ahad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 867/2022/RG/LP Dated: 04.05.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kyneez Maryam Beigh**  
**D/O Ghulam Mohamad Beigh**  
**R/O Nowlari, Beigh Mohalla, Tehsil Pattan, District Baramulla**

vide notification No. 1614 dated 11.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 19860-67/RG/LP Dated: 04.05.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kyneez Maryam Beigh**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 868/2022/RG/LP Dated: 04.06.2022

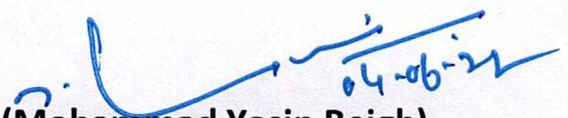
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sumila Farooq**  
**D/O Farooq Ahmad Banday**  
**R/O Sadar Bazar Road, Bijbehara, District Anantnag**

vide notification No. 167 dated 10.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

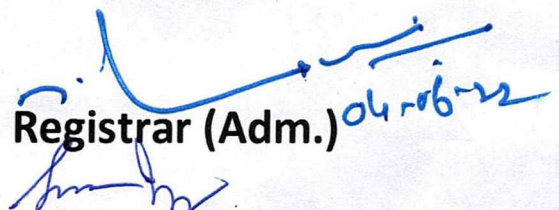
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19868-75/RG/LP Dated: 04.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumila Farooq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 04-06-22



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 869/2022 /RG/LP Dated: 04-.05.2022

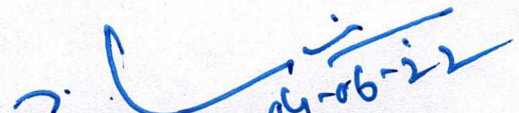
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Javeed Ahmad Khan**  
**S/O Gh. Rasool Khan**  
**R/O Awoora, Khan Mohalla, Tehsil & District Kupwara**

vide notification No. 284 dated 16.07.2015 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19876-83 /RG/LP Dated: 04-.05.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javeed Ahmad Khan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 870/2022/RG/LP Dated: 04.05.2022

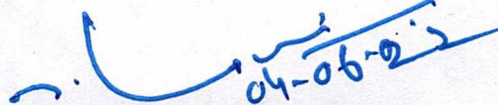
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shazia Rashid Bhat**  
**D/O Abdul Rashid Bhat**  
**R/O Kadlabal, Bilal Mohalla, Tehsil Pampore, District Pulwama**

vide notification No. 202 dated 16.07.2015 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

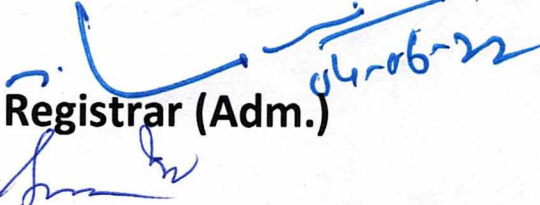
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19884-91/RG/LP Dated: 04.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Rashid Bhat, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 871/2022/RG/LP Dated: 04-.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Wahid Abdullah Magray**  
**S/O Mohd. Abdullah Magray**  
**R/O Ruhoo Grid colony, District Anantnag**

vide notification No. 1068 dated 15-03-2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19892-99/RG/LP Dated: 04-.05.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wahid Abdullah Magray, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 872/2022/RG/LP Dated: 04-06-2022

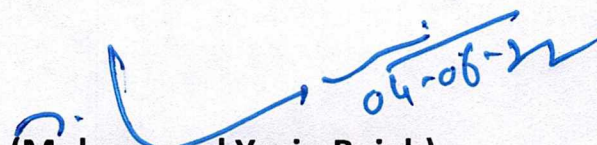
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pawan Dev Singh**  
**S/O Sansar Singh**  
**R/O Ward No.7, Ramnagar, District Udhampur**

vide notification No. 497 dated 10.07.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19900-07/RG/LP Dated: 04-06-2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pawan Dev Singh, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 873/2022/RG/LP Dated: 04.06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Navdeep Kour**  
**D/O Surinder Singh**  
**R/O Kanli Bagh, Sangri, District Baramulla**  
**A/P Model Town, Sec-7, Gangyal, District Jammu**

vide notification No. 862 dated 19.10.19 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

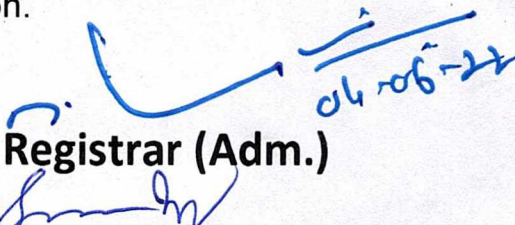
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19908-15/RG/LP Dated: 04.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Navdeep Kour, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 874/2022/RG/LP Dated: 04-05.2022

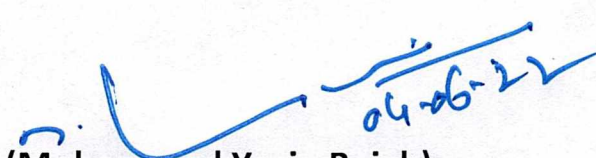
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pooja Jamwal**  
**D/O Late Sh C.D. Singh Jamwal**  
**R/O 1/2 Laxmi Nagar, Muthi, District Jammu**

vide notification No. 801 dated 10.01.19 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19916-23/RG/LP Dated: 04-05.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Jamwal, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 875/2022/RG/LP Dated: 04-06-2022

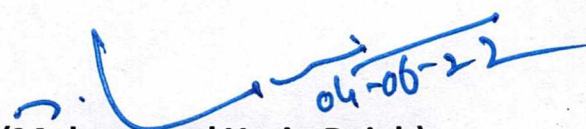
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kowsarah Khaliq**  
**D/O Abdul Khaliq Bhat**  
**R/O NaiBasti, Malangpora, Town Awantipora, Pulwama**

vide notification No. 1617 dated 11.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

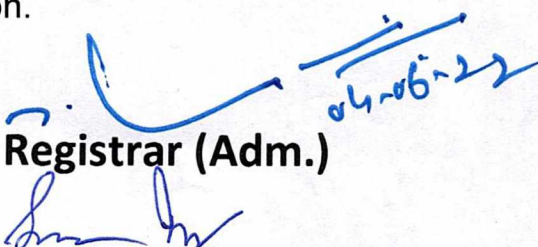
By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19924-31/RG/LP Dated: 04-06-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kowsarah Khaliq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 876/2022/RG/LP Dated: 04-.06.2022**

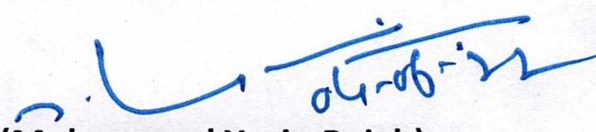
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Javed Khalid  
S/O Khalid Hussain  
R/O Village Potha, Tehsil Surankote, District Poonch  
A/P Narwal Raheem Nagar, District Jammu**

vide notification No. 1005 dated 15-02-2017 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

**No: 19932-39/RG/LP Dated: 04-.06.2022**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javed Khalid, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 877/2022/RG/LP Dated: 04-05.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pandit Sarmad Ayoob**  
**S/O Mohd Ayoob Pandit**  
**R/O Lajoorah, Tehsil & District Pulwama**

vide notification No. 113 dated 22.10.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

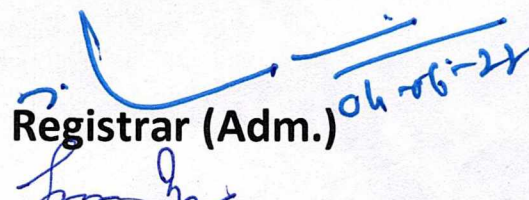
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19940-47/RG/LP Dated: 04-06.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pandit Sarmad Ayoob, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 878/2022/RG/LP Dated: 04.05.2022

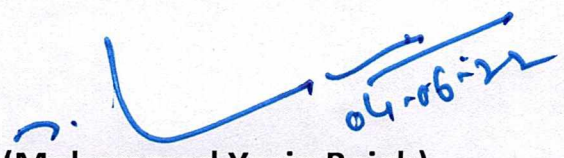
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raja Rameez**  
**S/O Ab Rashid Thoker**  
**R/O Near Govt. Middle School,**  
**Thoker Mohalla, Bonpora, Kahrote P.O. Kulgam**

vide notification No. 1084 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19948-55/RG/LP Dated: 04.05.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Rameez, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 879/2022/RG/LP Dated: 04.06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sadam Hussain**  
**S/O Gulam Rasool**  
**R/O Bathindi Morh, Near Gousia Masjid, Jammu**

vide notification No. 1734 dated 30.03.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19956-63/RG/LP Dated: 04.06.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadam Hussain, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 880/2022/RG/LP Dated: 04-06.2022

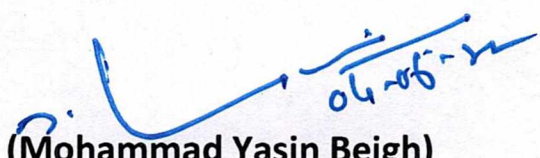
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Swikriti Mahajan**  
**D/O Gulshan Gupta**  
**R/O H.No.244-F, Exchange Road, Jammu**

vide notification No. 171 dated 18.06.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19964-71/RG/LP Dated: 04-06.2022

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swikriti Mahajan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 881/2022/RG/LP Dated: 04.06.2022

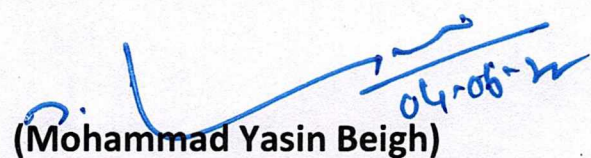
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Satish Chander**  
**S/O Late Sh. Billa Ram**  
**R/O H.No.89, Lane No.4, Upper Greater Kailash, Jammu**

vide notification No. 1755 dated 13.03.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19972-79/RG/LP Dated: 04.06.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satish Chander, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 882/2022/RG/LP Dated: 04.06.2022**

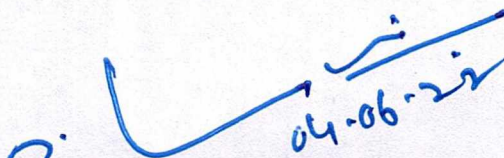
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Danish Singh Bedi**  
**S/O Satvinder Paul Singh Bedi**  
**R/O E-6, Nidheesh Apartments, Trikuta Nagar, Jammu**

vide notification No. 792 dated 09.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

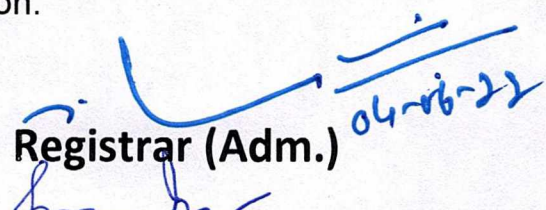
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

**No: 19980-87/RG/LP Dated: 04.06.2022**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Singh Bedi, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 883/2022 /RG/LP Dated: 04-06-2022

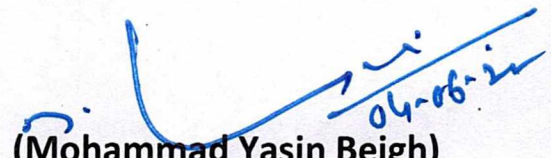
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Lovish Bharat**  
**S/O Ram Paul**  
**R/O H.No.17, Mohalla Ustad, Jammu**

vide notification No. 527 dated 02.08.2016 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

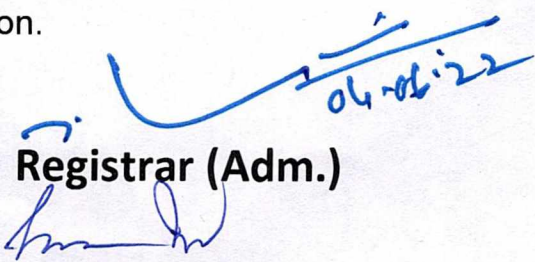
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 19988-95 /RG/LP Dated: 04-06-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lovish Bharat, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

**No: 884/2022 /RG/LP Dated: 04.06.2022**

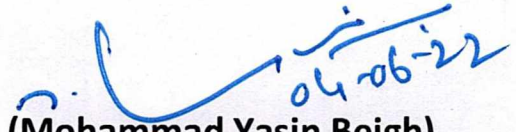
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Manik Raina**  
**S/O Mangat Ram Sharma**  
**R/O Ward No.03, H.No.74, P.O. Sunderbani, Rajouri**

vide notification No. 1684 dated 30.03.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

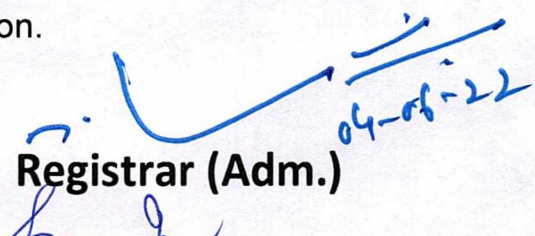
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

**No: 19996-20003 /RG/LP Dated: 04.06.2022**

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Raina, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 885/2022/RG/LP Dated: 04-05.2022

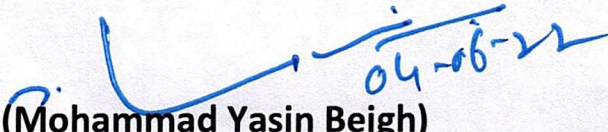
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Syed Jahangir Zaffar**  
**S/O Syed Zaffar Ahmad Geelani**  
**R/O Kunnel Qazigund, Geelani Mohalla, Handwara, District Kupwara**

vide notification No. 731 dated 14.11.2014 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 20004-11/RG/LP Dated: 04-05.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Jahangir Zaffar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 886/2022/RG/LP Dated: 04.05.2022

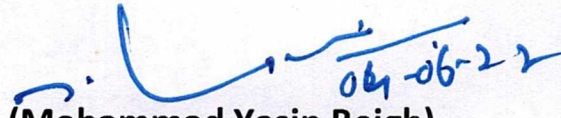
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anchal Sagoch**  
**D/O Yash Paul**  
**R/O Near Govt. Higher Secondary School, Paloura, Jammu**

vide notification No. 1006 dated 09.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

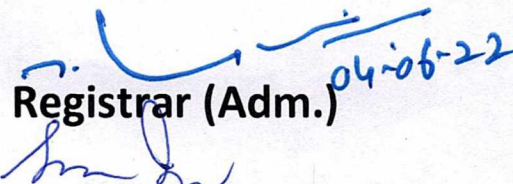
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 20012-19/RG/LP Dated: 04.05.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anchal Sagoch, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 887/2022 /RG/LP Dated: 04-.06.2022


Provisional admission granted under Advocates Act, 1961 in favour of


**Mr. Lateef Ahmad Ashiee**  
**S/O Moha Ramzan Ashiee**  
**R/O Gulshan Abad Hyderpora, Tehsil & District Budgam**

vide notification No. 789 dated 09.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 20020.27 /RG/LP Dated: 04-.06.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lateef Ahmad Ashiee, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 888/2022/RG/LP Dated: 04.05.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Showket Yousuf Lone**  
**S/O Muhammad Yousuf Lone**  
**R/O Murran, District Pulwama**

vide notification No. 799 dated 15.10.2018 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 20028-35/RG/LP Dated: 04.05.2022 

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showket Yousuf Lone, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 889/2022/RG/LP Dated: 04-06-2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tsering Yangzin**  
**D/O Thinlas Yangjor**  
**R/O Boto, Tukcha, Tehsil & District Leh**

vide notification No. 1189 dated 10.01.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

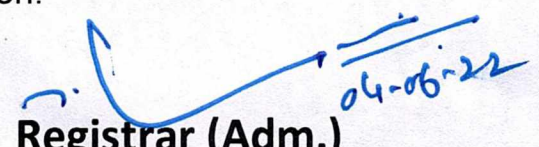
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 20036-43/RG/LP Dated: 04-06-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tsering Yangzin, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 890/2022/RG/LP Dated: 04.06.2022

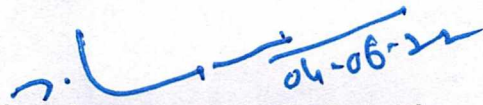
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Javaid Yousuf**  
**S/O Mohd Yousuf**  
**R/O Alamdar Pora, Tehsil Magam, District Budgam**

vide notification No. 1606 dated 11.03.2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

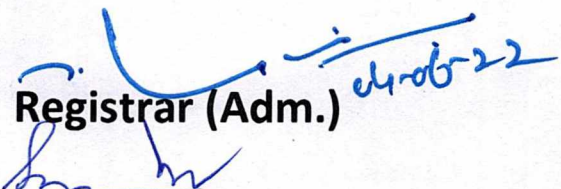
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 20044-51/RG/LP Dated: 04.06.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javaid Yousuf**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)** 04-06-22



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 891/2022/RG/LP Dated: 04-06.2022


Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Owais Sareer**  
**S/O Sareer Ahmad Sofi**  
**R/O Gulshan Hayat, Pantha Chowk, Srinagar**

vide notification No. 725 dated 19.09.2019 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

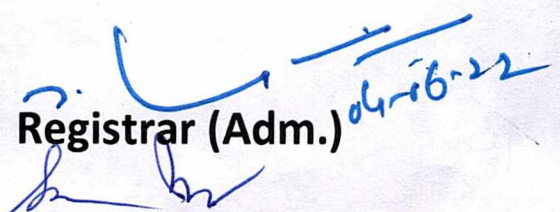
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 20052-59/RG/LP Dated: 04-06.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Sareer, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**